

[English]

MR. SPEAKER: He does not consider but time will be given for discussion on it.

The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1995-96 for the purpose of Railways."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF: I introduce* the Bill.

SHRI C.K. JAFFER SHARIEF : I beg to move**:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1995-96 for the purposes of Railways, be taken into consideration."

MR. SPEAKER : The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1995-96 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House shall now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER : The question is:

" That the schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR. SPEAKER: The question is:

"That Clause and the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI C.K. JAFFER SHARIEF: I beg to move:

" That the Bill be passed."

The motion was adopted.

12.38 hrs.

[English]

APPROPRIATION (RAILWAYS) BILL, 1995**

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF: I introduce the Bill*.

SHRI C.K. JAFFER SHARIEF: I beg to move***:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways, be taken into consideration ."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR.SPEAKER: The question is:

"That the Schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR.SPEAKER: The Question is:

"That Clause 1 the Enacting Formula and the Long Title stand part of the Bills."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title added to the Bill.

* Introduced with the recommendation of the President.

** Published in the Gazette of India, extraordinary, part-II, section 2 dated 30.3.95.

*** Moved with the recommendation of the President.

MR. SPEAKER: Now the Minister may move that the Bill be passed.

SHRI C.K. JAFFER SHARIEF: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The Question is:

"That the Bill be passed."

The motion was adopted.

12.42 hrs.

[English]

JAMMU AND KASHMIR BUDGET-1995-96.

GENERAL DISCUSSION

DEMANDS FOR GRANTS ON ACCOUNT

(JAMMU & KASHMIR) 1995-96

AND

SUPPLEMENTARY DEMANDS FOR GRANTS

(JAMMU & KASHMIR) 1994-95.

MR. SPEAKER : We have two sets of items on the Agenda, one related to Jammu & Kashmir and the other relates to Bihar.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, now we have ample time. So far we have done it in good speed. On Bihar Budget, some time may be allowed so that the Hon. Minister can participated in the discussion.

MR.SPEAKER: We will allow. If you agree, we will have now General Discussion on Jammu & Kashmir Budget, Vote on Account and Supplementary Demands for Grants (Jammu & Kashmir). While passing Jammu and Kashmir Budget, we will have full discussion, if you agree.

On Bihar Budget also, we will have some discussion; on Vote on Account and Supplementary Demands for Grants, we will have little general discussion and while passing the General Budget on Bihar, we will have full discussion, if you agree.

SHRI RAM VILAS PASWAN (Rösera): Sir, kindly do not take up Bihar Budget today.

MR. SPEAKER: We have to take it up today.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Mr.Speaker,Sir, I have a submission to make. These Bills have to be transmitted to Rajya Sabha for consideration. It would be better, Sir, if you could kindly indicate the time-limit for discussion.

MR. SPEAKER: Now we are passing Jammu and Kashmir Budget. Only Bihar Budget remains. I think, the Hon. Members would certainly cooperate and see that the Bill the passed by 5.30 p.m. so that it can go to Rajya Sabha.

Now, I shall put the Demands for Grants (Jammu and Kashmir) for 1995-96 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account

shown in the third column of the Order Paper be granted to the President, out of the Consolidated Fund of the State of Jammu and Kashmir, on account, for or towards defraying the charges during the year ending on the 31st day of March,1996, in respect of the heads of demands entered in the second column thereof against Demands 1. to 27."

The motion was adopted.

Demands for Grants on Account (Jammu and Kashmir) for 1995-96 submitted to the Vote of Lok Sabha.

No.	Name of Demand	Amount of Demands for Grants on Account submitted to the Vote of the House	
		Revenue Rs.	Capital Rs.
1	2	3	4
1.	General Administration Department	10,60,70,000	4,55,20,000
2.	Home Department	120,50,62,000	2,83,91,000
3.	Planning and Development Department,	1,89,91,000	85,83,000
4.	Information Department	2,24,57,000	28,11,000
5.	Ladakh Affairs Department	54,11,81,000	29,48,93,000
6.	Power Development Department	218,41,23,000	145,82,37,000
7.	Education Department	167,02,61,000	8,18,78,000
8.	Finance Department	90,87,45,000	92,50,000
9.	Parliamentary Affairs Department	83,70,000	...
10.	Law Department	4,96,99,000	...
11.	Industries and Commerce Department	19,81,85,000	30,06,09,000
12.	Agriculture Department	39,98,22,000	32,03,88,000
13.	Animal Husbandry Department	22,32,83,000	5,59,36,000
14.	Revenue Department	39,26,17,000	1,02,25,000
15.	Food Supplies and Transport Department	21,57,94,000	276,90,14,000
16.	Public Works Department	63,03,08,000	34,21,93,000
17.	Health & Medical Education Department	74,06,42,000	13,39,45,000
18.	Social Welfare Department	13,95,75,000	2,14,80,000
19.	Housing and Urban Development Department	13,28,69,000	31,20,98,000
20.	Tourism Department	5,07,84,000	6,56,22,000
21.	Forest Department	22,96,45,000	13,10,51,000
22.	Irrigation & Flood Control Department	30,47,49,000	19,87,44,000
23.	Public Health, Sanitation & Water Supply Department	37,66,50,000	23,62,22,000
24.	Estates,Hospitality and Protocol and Gardens and Parks Department	6,85,60,000	1,36,50,000
25.	Labour,Stationery and Printing Department	5,35,16,000	8,82,75,000